IN THE HIGH COURT OF BOMBAY AT GOA LD-VC-CW-352 -2020

Mazania of Shree Navadurga Devasthan

..... Petitioners

Versus

The Administrator of Devalayas Respondent

Mr S. S. Kantak, Senior Advocate with Adv. Adv. Kishan Padgaonkar for the Petitioners. Mr S. P. Munj, Addl. Government Advocate for the Respondent no.1. Mr Vivek Dandekar, Advocate for the Respondent no.2.

CORAM: DAMA SESHADRI NAIDU, J. DATE: 25th November 2020.

ORDER:

Earlier, this Court disposed of LD-VC-CW-272-2020 through a Judgment, dated 14/10/2020. The Court refused to advert to the merits of the case. Instead, it disposed of the Writ Petition, holding that the first respondent will inquire into the petitioners' complaints, by following the procedure and after hearing all the persons affected. As to the installation of Closed-Circuit Cameras (C.C Cameras), it required "the authority concerned" to explore the feasibility.

2. Now, the petitioners have come up with this application urging the Court for a direction to the first respondent to install Closed Circuit Cameras in the temple premises, at the petitioners' expense. According to them, as articulated by Shri Kantak, the learned Senior Counsel, the temple

LD-VC-CW-352 -2020

will have its festivities beginning on 4/12/2020. There is going to be huge gatherings of the devotees and spectators. During those festivities, a few anti-social elements may take advantage of the situation and indulge in malpractices as well as misappropriation of funds. To ward of any such incidents, the petitioners desire to install C.C Cameras at their own expense, but under the seal and authority of the first respondent, so that the recordings will have legitimacy.

3. To this proposal, the second respondent has no objection. Now, Shri S. P. Munj, the learned Additional Government Advocate, on instructions, submits that the first respondent, too, has no objection to that proposal. According to him, the petitioners are free to establish the C.C Cameras to ensure that no malpractices take place.

4. Under these circumstances, I dispose of this Writ Petition, holding that the petitioners may install the C.C. Cameras under the seal and authority of the first respondent.

5. It seems the Mamlatdar concerned, that is the first respondent, has been on leave. If that is the case, the installation of C.C. Cameras will take place under the supervision of the Joint Mamlatdar-1, as indicated above.

Authenticated copy of this order be issued to the parties.

DAMA SESHADRI NAIDU, J.

2

AP/-